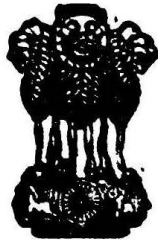


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

SEVENTY-NINTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Seventy-ninth Report.

2. The Committee met on the 1st March, 1966 for—

I. Classification and allocation of time for discussion of the following Bills under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively:—

- (1) The Hindu Marriage (Amendment) Bill, 1965 (Amendment of section 13) by Shri Diwan Chand Sharma.
- (2) The Constitution (Amendment) Bill, 1965 (Omission of articles 152, 370, etc.) by Shri Prakash Vir Shastri.
- (3) The Aligarh Muslim University (Amendment) Bill, 1966 by Shri Krishna Deo Tripathi.
- (4) The Constitution (Amendment) Bill, 1965 (Amendment of articles 1 and 393) by Shri Krishna Deo Tripathi.
- (5) The Constitution (Amendment) Bill, 1965 (Amendment of the Seventh Schedule) by Shri Krishna Deo Tripathi.
- (6) The Prevention of Cow Slaughter Bill, 1966 by Shri Hukam Chand Kachwai.
- (7) The Denominational Educational Institutions (Discontinuance of Aid) Bill, 1966 by Dr. Mahadeva Prasad.
- (8) The Hindu Marriage (Amendment) Bill, 1966 (Amendment of section 5) by Dr. Mahadeva Prasad.
- (9) The Constitution (Amendment) Bill, 1966 (Amendment of article 31) by Shri Madhu Limaye.
- (10) The Constitution (Amendment) Bill, 1966 (Amendment of article 16) by Shri Madhu Limaye.
- (11) The Constitution (Amendment) Bill, 1966 (Amendment of articles 22, 32 and omission of article 359) by Shri Madhu Limaye.
- (12) The Constitution (Amendment) Bill, 1966 (Amendment of articles 83 and 172) by Shri Madhu Limaye.
- (13) The Constitution (Amendment) Bill, 1966 (Amendment of article 352) by Shri Hari Vishnu Kamath.
- (14) The Treason Bill, 1966 by Shri M. L. Dwivedi.

*II. Examination of the Constitution (Amendment) Bill, 1966 (Amendment of articles 75 and 164) by Sarvashri Hari Vishnu Kamath and M. P. Shinkre.

CLASSIFICATION AND ALLOCATION OF TIME
TO BILLS

3. The Members concerned had been invited to present before the Committee their views on their Bills, Sarvashri Prakash Vir Shastri, Madhu Limaye and Hari Vishnu Kamath attended the sitting.

4. After considering all aspects of the Bills, the Committee placed two Bills, namely, the Constitution (Amendment) Bill, 1965 (Omission of articles 152, 370, etc.) by Shri Prakash Vir Shastri and the Constitution (Amendment) Bill, 1966 (Amendment of articles 22, 32 and omission of article 359) by Shri Madhu Limaye in category 'A' and the other 12 Bills in category 'B' and recommended the allocation of time to them as indicated below:—

- | | |
|--|---------|
| (1) The Hindu Marriage (Amendment) Bill, 1965 (Amendment of section 13) by Shri Diwan Chand Sharma. | 1 hour |
| (2) The Constitution (Amendment) Bill, 1965 (Omission of articles 152, 370, etc.) by Shri Prakash Vir Shastri. | 2 hours |

*Circulated to Members separately (Bill No. 18 of 1966).

(3) The Aligarh Muslim University (Amendment) Bill, 1966 by Shri Krishna Deo Tripathi.	1 hour
(4) The Constitution (Amendment) Bill, 1965 (<i>Amendment of articles 1 and 393</i>) by Shri Krishna Deo Tripathi.	1 hour
(5) The Constitution (Amendment) Bill, 1965 (<i>Amendment of the Seventh Schedule</i>) by Shri Krishna Deo Tripathi.	1 hour
(6) The Prevention of Cow Slaughter Bill, 1966 by Shri Hukam Chand Kachwai.	1 hour
(7) The Denominational Educational Institutions (Discontinuance of Aid) Bill, 1966 by Dr. Mahadeva Prasad.	1 hour
(8) The Hindu Marriage (Amendment) Bill, 1966 (<i>Amendment of section 5</i>) by Dr. Mahadeva Prasad.	1 hour
(9) The Constitution (Amendment) Bill, 1966 (<i>Amendment of article 31</i>) by Shri Madhu Limaye.	2 hours
(10) The Constitution (Amendment) Bill, 1966 (<i>Amendment of article 16</i>) by Shri Madhu Limaye.	2 hours
(11) The Constitution (Amendment) Bill, 1966 (<i>Amendment of articles 22, 32 and omission of article 359</i>) by Shri Madhu Limaye.	2 hours
(12) The Constitution (Amendment) Bill, 1966 (<i>Amendment of articles 83 and 172</i>) by Shri Madhu Limaye.	2 hours
(13) The Constitution (Amendment) Bill, 1966 (<i>Amendment of article 352</i>) by Shri Hari Vishnu Kamath.	2 hours
(14) The Treason Bill, 1966 by Shri M. L. Dwivedi.	2 hours

**EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILL, 1966 BY
SARVASHRI HARI VISHNU KAMATH AND M. P. SHINKRE**

5. The Bill sought to amend articles 75 and 164 of the Constitution with a view to provide that the Prime Minister and the Chief Ministers of States should belong to the House of the People or the Legislative Assemblies, as the case may be, and not more than one-fourth of the members of the Council of Ministers, both at the Centre and in the States, should be members of the Council of States or the Legislative Councils.

After hearing the Member incharge and considering all aspects of the matter, the Committee recommended that the Members might be permitted to move for leave to introduce the Bill.

RECOMMENDATIONS

6. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House; and
- (ii) Sarvashri Hari Vishnu Kamath and M.P. Shinkre be permitted to move for leave to introduce their Constitution (Amendment) Bill, 1966.

NEW DELHI;
March 1, 1966
Phalguna 10, 1887 (Saka)

S. V. KRISHNAMOORTHY RAO,
Chairman,
**Committee on Private Members' Bills
and Resolutions**